

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 114**

**CP (IB) No.50/Chd/Pb/2023**

**IN THE MATTER OF:**

**Bank of Maharashtra through Nitin Narang** ... **Petitioner**

**Versus**

**Jeet Singh** ... **Respondent**

**Under Section: 95(1), IBC 2016**

**Order delivered on 03.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner/RP** : Mr. Viren Sharma, Advocate.

**For the Respondent/Personal Guarantor** : Mr. Jeet Singh in person.

**ORDER**

It is stated by the respondent-Personal Guarantor present in person that the objections could not be filed as the Ld. Counsel engaged by him has not prepared the objections and he wants to change the Counsel. Let the same be filed within 15 days with a copy in advance to the counsel opposite. Last opportunity is granted. Response to the objections, thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List on 21.05.2024.

Sd/-  
**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**